

porters of Darbhanga complaining against the practice; and

(c) what steps Government propose to take in order to remove these grievances?

The Deputy Minister of Railways and Transport (Shri Alagesan): (a) No, not to our knowledge.

(b) A representation was received by the Railway on the 24th December, 1952, from 13 porters against the Station Master, but this was not in regard to taking private work from them but in regard to the alleged severe treatment meted out to them.

(c) A joint enquiry by the Railway and the Police authorities is already under way and action as found necessary in the light of their report will be taken in due course.

CENTRAL FERTILIZER POOL

***46. Shri Venkataraman:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether Government propose to continue the Fertilizer Pool for ammonium sulphate for the year 1953;

(b) whether all the indigenous producing units are joining the Pool;

(c) what is the estimated quantity of ammonium sulphate available in the Pool in 1953; and

(d) whether it is proposed to import ammonium sulphate and if so, how much?

The Minister of Food and Agriculture (Shri Kidwai): (a) Yes.

(b) No. M/s. Travancore Fertilizers and Chemicals Ltd., Alwaye and M/s. The Mysore Fertilizers and Chemicals Ltd., Belagula, have so far remained out of the pool.

(c) and (d). About 4,80,000 tons inclusive of about 1 lakh tons to be imported during 1953 under the Indo-American Technical Assistance Programme.

IMPORT OF RICE FROM BURMA

***56. Shri N. R. Naidu:** (a) Will the Minister of Food and Agriculture be pleased to state whether more rice has been purchased from Burma during August—December, 1952 and if so, what is the quantity?

(b) Has it been purchased on Government to Government basis or by private traders?

(c) In the case of rice purchased by private traders, has the sale price in 452 PSD

India been fixed by Government after an enquiry into the purchase price and transport charges?

(d) What is the margin of profit allowed to private traders?

The Minister of Food and Agriculture (Shri Kidwai): (a) Yes, 1,40,000 tons.

(b) The entire quantity was purchased on Government to Government basis.

(c) Does not arise.

(d) Does not arise.

MACHINE TRACTOR STATIONS

***58. Shri K. C. Sodhia:** Will the Minister of Food and Agriculture be pleased to state:

(a) the number of machine tractor stations established in 1952 by the Central Government and the places of their location; and

(b) whether these stations undertake the repairs of private tractors also?

The Minister of Food and Agriculture (Shri Kidwai): (a) The Government of India have not established any Machine Tractor stations so far.

(b) Does not arise.

ALL-INDIA INDUSTRIAL TRIBUNAL

***59. Shri H. N. Mukerjee:** Will the Minister of Labour be pleased to state:

(a) whether the All-India Industrial Tribunal (Bank Disputes), Bombay, has submitted its award on general issues to Government;

(b) whether Government propose to place the award of the Tribunal on the Table of the House; and

(c) what further action Government propose to take in this connection?

The Minister of Labour (Shri V. V. Giri): (a) Not yet, but the award is expected very soon.

(b) and (c). Government will publish the award, when received, in the Gazette of India under section 17 of the Industrial Disputes Act, 1947. Ordinarily copies of awards under the Act are not placed on the Table of the House.